

	1986-87 (Accounts)	1987-88 (Accounts)	(Rs. in crores) 1988-89 (Accounts)
Union Excise Duty	14470	16426	18841
	31984	36753	43290

(c)	Years	Tax Collected from salaried class (Rs. in crores)	Percentage (%)
	1986-87	467.59	1.46
	1987-88	658.22	1.79
	1988-89	762.62	1.76

Income Tax Raids

8426. SHRIMATI BASAVA RAJES-
WARI:
SHRI G.S. BASAVARAJ:

Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have decided to step up the Income-tax raids;

(b) the number of raids conducted during the month of January, 1990; and

(c) the amount of cash and the value of kinds seized?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) Under Section 132 of the Income-tax Act, if the authority mentioned therein is satisfied, in consequence of information in his possession, that a search is necessary in any particular case, he may issue authorisation of search relating to that case. The Government has not issued any directions in

this regard.

(b) and (c). 112 searches were conducted in January, 1990. These searches resulted in seizure of cash of Rs.69.93 lakhs and other assets of estimated value of Rs. 703.63 lakhs.

Study by IDBI for Rehabilitation of Sick companies

8427. SHRIMATI BASAVA RAJES-
WARI:
SHRI G. S. BASAVARAJ:

Will the Minister of FINANCE be pleased to state:

(a) whether the Board for Industrial and Financial Reconstruction had asked the Industrial Development Bank of India (IDBI) to prepare a fresh, comprehensive technoeconomic study for rehabilitating the sick companies;

(b) if so, whether any report has been prepared by the IDBI;